

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).19125-19133/2003
(From the judgement and order dated 24/10/2002 in CR No. 3045/2000 & CR
No. 3046/2000 & CR No. 3047/2000 & CR No. 3048/2000 & CR No. 3049/2000 &
CR No. 3050/2000 & CR No. 3051/2000 & CR No. 3052/2000 & CR No. 3053/2000
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

SANDEEP KUMAR & ORS.

Petitioner(s)

VERSUS

MASTER RITESH & ORS.

Respondent(s)

(With appln(s) for c/delay in refiling SLP and office report)

Date: 28/11/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE RUMA PAL

HON'BLE DR. JUSTICE AR. LAKSHMANAN

For Petitioner(s)

Mr. Devendra Singh,Adv.

For Respondent(s)

Mr. Balbir Singh Gupta,Adv.

UPON hearing counsel the Court made the following

O R D E R

In view of the letter circulated by the counsel for the petitioners, four weeks' time is granted to file the rejoinder. Not to be listed before four weeks.

(D.P. WALIA)

COURT MASTER

(MADHU SAXENA)

COURT MASTER